

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.723 of 2011

(On behalf of Appellant)

(Arising out of Order-in-Original No.CCE/BBSR I/2011 dated 06.05.2011 passed by Commissioner of Central Excise, Customs & Service Tax, Bhubaneswar I)

M/s Jay Jagannath Castings Private Limited

Bhagirathipur, P.O.-Jarapara, Dist.-Anugul, Odisha

Appellant

VERSUS

Commissioner of CGST & Excise, Jamshedpur

Division I, 5-E Road, Bistupur, Jamshedpur

Respondent

WITH

Excise Appeal No.724 of 2011

(On behalf of Appellant)

(Arising out of Order-in-Original No.CCE/BBSR I/2011 dated 06.05.2011 passed by Commissioner of Central Excise, Customs & Service Tax, Bhubaneswar I)

Shri Bharat Agarwal, Director

Bhagirathipur, P.O.-Jarapara, Dist.-Anugul, Odisha

Appellant

VERSUS

Commissioner of CGST & Excise, Jamshedpur

Division I, 5-E Road, Bistupur, Jamshedpur

Respondent

APPEARANCE :

None for the Appellant

Shri P.K.Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76265-76266/2023

DATE OF HEARING : 01 .08.2023

DATE OF DECISION : 01 .08.2023

Per Ashok Jindal :

When the matters were called, none appeared on behalf of the appellants. Nor any request for adjournment has been received by the

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Registry. The present matters came up for hearing earlier on several occasions but nobody appeared on behalf of the appellants. Today, i.e. 01.08.2023, also, the appellants were absent. It seems that the appellants are not interested to pursue their appeals before the Tribunal. Accordingly, the appeals are dismissed for default with a liberty to re-open their case by filing an application for restoration of their appeals.

(Pronounced in the open court)

Sd/-
(Ashok Jindal)
Member (Judicial)

Sd/-
(K.Anpazhakan)
Member (Technical)

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